

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
WEST ZONAL BENCH AT MUMBAI  
COURT NO. I**

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| Appeal No. E/542/2011 |
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| (Arising out of Order-in-Appeal No. YDB/916/RGD/2010 dated 31.12.2010 passed by the Commissioner of Central Excise (Appeals), Mumbai-II). |
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| M/s Jagdish Industries | Appellant |
|------------------------|-----------|

Vs.

|                                        |            |
|----------------------------------------|------------|
| Commissioner of Central Excise, Raigad | Respondent |
|----------------------------------------|------------|

Appearance:

|      |               |
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| None | for Appellant |
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| Shri N.N. Prabudesai, Supdt. (AR) | for Respondent |
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CORAM:

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| <b>HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)</b><br><b>HON'BLE MR. P ANJANI KUMAR, MEMBER (TECHNICAL)</b> |
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| Date of Hearing: 28.02.2019 |
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| Date of Decision: 28.02.2019 |
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ORDER NO.      **A/85447 / 2019**

***Per: Dr. D.M. Misra***

The matter has been listed on 13.12.2018, 11.1.2019, 04.2.2019 and today on 28.2.2019.

2.     Learned Authorised Representative for the Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor there is any request for adjournment.

3. Since the appellant is not interested in pursuing his appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Dictated and pronounced in Court)

**(P. Anjani Kumar)**  
**Member (Technical)**

**(Dr. D.M. Misra)**  
**Member (Judicial)**

Sinha